

BUSINESS ADVISORY COMMITTEE

(Eighth Lok Sabha)

(FORTY-THIRD REPORT)

(Presented on 16-11-1987)

The Business Advisory Committee held a sitting on Monday, the 16th November, 1987.

2. The Committee recommend the allocation of time to the following items of business as shown against each:—

- (1) The High Court Judges (Conditions of Service) 2 hours
Amendment Bill, 1987,
(Consideration and passing)
- (2) The Metro Railways (Construction of Works) 1 hour
Amendment Bill, 1987, as passed by Rajya Sabha.
(Consideration and passing)
- (3) The Authorised Translations (Central Laws) Amend- 1hour
ment Bill, 1987, as passed by Rajya Sabha.
(Consideration and passing)
- (4) The Warehousing Corporations (Amendment) Bill, 1 hour
1987, as passed by Rajya Sabha,
(Consideration and passing)

3. The Committee also recommend that discussions under Rule 193 on the following subjects may be held:—

- (i) Reported negotiations between the Government of India and the Union Carbide Corporation for an out-of-court settlement in regard to payment of compensation for the victims of Bhopal Gas Tragedy. [On Tuesday, the 17th November, 1987]
- (ii) Situation arising out of the Natural Calamities, with particular reference to drought, floods and cyclone. [During the week commencing 23rd November, 1987]

NEW DELHI;

November, 16, 1987
Kartika 25, 1909 (Saka)

BAL RAM JAKHAR
Chairman,
Business Advisory Committee.